

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

RA No.101/91 in OA No.172/91

O.A. No.
T.A. No.

199

DATE OF DECISION 6.6.1991Shri V. M. Thareja

Petitioner Applicant

Advocate for the Petitioner(s)

Versus
U.O.I & anr.

Respondent s

Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. P.K.KARTHA, VICE CHAIRMAN(J)The Hon'ble Mr. D.K.CHAKRAVORTY, MEMBER(A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

ORDER

(ORDER OF THE BENCH PASSED IN CIRCULATION BY
HON'BLE MR. D.K.CHAKRAVORTY, MEMBER)

This application has been filed by the applicant
in OA No.172/91 seeking a review of our judgement dated
26.4.1991.

2. We have carefully gone through the grounds
raised in the Review Application. We do not find any error
apparent on the face of our judgement. We also do not find
any new ground warranting a review. The Application for
review is without any merit and is dismissed as such.

(*D.K.Chakravorty*)
(D.K.CHAKRAVORTY)
MEMBER(A)

(*P.K.Karth*)
(P.K.KARTHA)
VICE CHAIRMAN(J)